



TAMIL NADU LEGISLATIVE ASSEMBLY

**FIFTH ASSEMBLY - TWELFTH SESSION
(12th to 23rd December 1974)**

RESUME

**GOVERNMENT OF TAMIL NADU
1974**

**Legislative Assembly Department,
Fort St. George, Madras-9**

THE TAMIL NADU LEGISLATIVE ASSEMBLY

FIFTH ASSEMBLY-TWELFTH SESSION

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RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY DURING THE PERIOD FROM 12TH TO 23RD DECEMBER 1974.

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The Twelfth Session of the fifth Tamil Nadu Legislative Assembly which commenced on the 12th December 1974 was adjourned sine die on the 23rd December 1974.

I. PROROGATION

The Eleventh and Twelfth Sessions of the Fifth Tamil Nadu Legislative Assembly were prorogued with effect from the 30th September 1974 and 2nd January 1975 respectively.

II. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 10 days and in terms of hours, it sat about 45 hours and 15 minutes.

III. CONDOLENCE RESOLUTIONS

On 12th December 1974, Hon.Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism moved the following Condolence Resolutions:-

"1964 ஆம் ஆண்டிலிருந்து 1966 ஆம் ஆண்டுவரை தமிழ்நாட்டின் ஆளுநராகப் பணியாற்றிய திரு. செயசாமராச வாடையார் அவர்கள் 23/9/1974 ஆம் நாளன்று மறைந்ததைக் குறித்து இப்பேரவை தனது ஆழ்ந்த வருத்தத்தையும், இரங்கலையும் அவரது மறைவால் வருந்தும் குடும்பத்தினருக்குத் தெரிவித்துக்கொள்ளுகிறது."

"1921 ம் ஆண்டிலிருந்து 1937 ம் ஆண்டு வரையிலும், பின்பு 1957 ஆம் ஆண்டிலிருந்து 1962 ஆம் ஆண்டுவரையிலும் தமிழ்நாடு சட்டமன்ற மேலவையில் உறுப்பினராகவும், கம்பம் தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்டு, 1952 ஆம் ஆண்டிலிருந்து 1957ஆம் ஆண்டுவரை தமிழ்நாடு சட்டப்பேரவையில் உறுப்பினராகவும் மற்றும் 1932 ஆம் ஆண்டு முதல் 1937 ஆம் ஆண்டுவரை தமிழ்நாட்டின் பொதுப்பணித்துறை அமைச்சராக இருந்தவரும், நீதிக் கட்சியின் தலைவராக விளங்கியவருமான திரு.பி.டி இராசன் அவர்கள் 25.9.1974-ஆம் நாள் அன்று மறைந்ததைக் குறித்தும் இப்பேரவை தனது ஆழ்ந்த வருத்தத்தையும், இரங்கலையும் அவரது மறைவால் வருந்தும் குடும்பத்தினருக்குத் தெரிவித்துக்கொள்கிறது."

The above resolutions were passed nem-con and the House adjourned for 35 minutes as a mark of respect to deceased.

IV. QUESTIONS

One hundred and ninety-eight Starred Questions and one Short Notice Question were answered on the floor of the House. Answers to 35 Unstarred Questions were placed on the Table of the House.

V. PANEL OF CHAIRMEN

On the 12th December 1974, Hon. Speaker announced the following Panel of Chairmen:-

Dr. K. Nagarajan
Thiru Durai Murugan
Thiru K. Kamatchi
Thiru K. Kalimuthu
Thiru N. Dennis
Thiru K. Kandasamy.

VI. ADJOURNMENT MOTIONS

The following notices of motion for adjournment of the business of House were brought before the House and the Hon. Speaker ruled them out of order after hearing both the members and Hon. Ministers concerned:-

<i>Serial number and date.</i> (1)	<i>Name of member.</i> (2)	<i>Subject matter.</i> (3)
1. 12th December 1974	Thiruvallargal A.R. Marimuthu, S. Alagarsamy, K. Kandasamy, K. Kalimuthu and R. Ponnappa Nadar.	To discuss about the failure of monsoon and the consequent withering of crops and the scarcity of drinking water.
2. 21st December 1974	Dr. H.V. Hande	To discuss about the sudden non-availability of rice in the Market consequent on the Chief Minister's Announcement of price of different sorts of rice.
3. 21st December 1974.	Thiruvallargal Kovai Cheziyan, R. Ponnappa Nadar, A.R. Marimuthu, Aladi Aruna, M. Surendran and B.Venkatasamy.	To discuss about continuous closure of several colleges in Madras City and other places.
4. 21st December 1974	Thirumathi T.N.A. Anandanayaki and Thiru K. Kandasamy.	To discuss about the decision of the Dravida Kazhagam to burn effigies of Hindu Gods on 25th December 1974.
5. 23rd December 1974	Thiru K.T.K. Thangamani, Thirumathi Sathiavanimuthu, Thiruvallargal R. Ponnappa Nadar and A.R. Marimuthu	To discuss about the arrest of Scheduled Caste students of Madurai College, Madurai and the tension prevailing in the City.

<i>Serial number and date.</i> (1)	<i>Name of member.</i> (2)	<i>Subject matter.</i> (3)
6. 23rd December 1974	Thiru Kovai Chezhiyan	To discuss about the failure to let out water from Parambikulam Aliyar Project to Palladam, Kangeyam, Pongalur etc., areas.
7. Do.	Thiruvargal K.T.K. Tangamani and R. Ponnappa Nadar.	To discuss about the fast by the staff of the Lakshimpuram college in Kanyakumari district before the office of the Revenue Divisional Officer, Thuckalay.
8. Do.	Thiruvargal K. N. Kumarasamy and K.T.K. Tangamani.	To discuss about the lay off in Textile Mills in Coimbatore and Madras and the consequent sufferings of the workers.
9. Do.	Thiruvargal M. Surendran and K.T.K. Thangamani.	To discuss about the strike in India Cement Factory, Sangagiri, Salem district.

VII. STATEMENT UNDER RULE 41 OF THE ASSEMBLY RULES

Nine statements were made on the floor of the House by the Hon. Ministers under rule 41 of the Assembly Rules on the following matters of urgent public importance:-

<i>Serial No.</i>	<i>Serial number and Date on which the statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
1.	14th December 1974	Thiru N. Dennis	Hon. Thiru P.U. shanmugam, Minister for Public Work.	The severe sea erosion in Midalam, Enayam and in some other costal villages in Kanyakumari district.
2.	20th December 1974.	Thiru P. Soundara pandian.	Hon. Thiru P.U. Shanmugam, Minister for Public Works.	The scarcity of water from Amaravathy river for irrigation in Chinnadharapuram, Appipalayam, Karuppampalayam, Thirumanilayur in Tiruchirappalli District and the consequent hardship caused to the ryots.
3.	Do.	Dr.H.V. Hande.	Hon. Thiru K. Rajaram Minister for Labour.	The lock-out in Sakthi Pipes on 21st November 1974 in Elavur, Chingleput district and the consequent hardship caused to the labourers.
4.	21st December 1974.	Dr. H.V. Hande	Hon. Thiru K. Anbhazhagam, Minister for public Health.	The Unclaimed bodies of children in the mortuary of the Government, Hospital Madurai.

<i>Serial No.</i>	<i>Serial number and Date on which the statement was made.</i>	<i>Name of member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
5.	21st December 1974	Thiru A. Soundarapandian.	Hon. Thiru K. Anbhazhagan Minister for Public Health.	The deaths caused by the administration of medicines through injection.
6.	23rd December 1974.	Dr. H. V. Hande	Hon. Dr.V.R. Nedunchezhiyan, Minister for Education and Tourism	The closure of Vivekanada College, Mylapore.
7.	Do.	Do.	Hon. Thiru K. Anbhazhagam, Minister for Public Health.	The frequent closure of several theatres in General Hospitals as a result of wide spread prevalence of Tetanus.
8.	Do.	Do	Do.	The non-availability of Triple. Antigen.
9.	Do.	Thirumathi Jothi Venkatachellum	Hon. Thiru S. Ramachandran, Minister for Transport.	The assignment of land in Kadaperi Lake bed to Pallavan Transport Corporation and the consequent damages likely to be caused to the lake due to the pollution of water etc.,

VIII. FINANCIAL BUSINESS

The Second Supplementary Statement of Expenditure for the year 1974-75 as presented to the Assembly by Hon. Dr.M. Karunanidhi, Chief Minister on the 16th December 1974 and it was discussed and voted on the 21st December 1974.

The Appropriation Bill in regard to the Second Supplementary Statement Expenditure was introduced in the Assembly on 21st December 1974 and was considered and passed on the 23rd December 1974.

IX. LEGISLATIVE BUSINESS

(1) Official

The following Bills were introduced, considered and passed on the dates noted against each:-

<i>Serial No.</i>	<i>Name of Bill.</i>	<i>Date of introduction</i>	<i>Date of Consideration and passing of.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
*1.	The Madras City Police and Tamil Nadu Towns Nuisances (Amendment) Bill, 1974 (L.A.Bill No.45 of 1974).	12th December 1974	12th December 1974 and 20th December 1974.
2.	The Tamil Nadu Prohibition (Amendment) Bill, 1974 (L.A. Bill No. 46 of 1974)	14th December 1974	20th December 1974
3.	The Madras City Tenants' Protection (Amendment)Bill, 1974 (L.A. Bill No.47 of 1974)	Do.	Not considered
4.	The Tamil Nadu Prevention of Begging (Amendment) Bill, 1974 (L.A. Bill No.48 of 1974).	Do.	Do.
5.	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Fourth Amendment Bill 1974 (L.A. Bill No. 49 of 1974).	16th December 1974	Do
6.	The Tamil Nadu Agricultural produce Markets (Amendment) Bill, 1974 (L.A. Bill No. 50 of 1974)	18th December 1974	Do.
7.	The Tamil Agricultural Land Record of Tenancy Rights (Amendment) Bill, 1974 (L.A. Bill No.51 of 1974).	Do.	Do.

<i>Serial No.</i>	<i>Name of Bill.</i>	<i>Date of introduction</i>	<i>Date of Consideration and passing of.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
8.	The Tamil Nadu Local Authorities' Laws (Second Amendment) Bill, 1974 (L.A. Bill No.52 of 1974)	Do.	20th December 1974.
9.	The Tamil Nadu General Sales Tax (Fourth Amendment) Bill, 1974 (L.A. Bill No.53 of 1974).	19th December 1974	23rd December 1974.
10.	The Tamil Nadu Entertainments Tax Amendment) Bill, 1974 (L.A. Bill No.54 of 1974)	Do.	Do.
11.	The Tamil Nadu Hindu Religious and Charitable Endowments (Sixth Amendment) Bill, 1974 (L.A. Bill No. 55 of 1974).	21st December 1974	23rd December 1974
12.	The Tamil Nadu Appropriation (No.4) Bill, 1974 (L.A. Bill No. 56 of 1974)	Do.	Do.
13.	The Tamil Nadu Co-Operative Societies (Amendment) Bill, 1974 (L.A. Bill No.60 of 1974)	23rd December 1974	Not considered.
14.	The Tamil Nadu Estates and Minor Inams (Abolition and Conversion into Ryotwari) Amendment Bill, 1974 (L.A. Bil INo.61 of 1974)	23rd December 1974	Do.

* Published in the Gazette under the orders of the Hon Speaker.

(2) PRIVATE MEMBERS' BILLS

On the 21st December 1974, the following Private Members Bills were introduced in the Assembly by the Members noted against each:

1. The Mettur Township (Abolition and Extension of Municipality) Bill, 1974 (L.A. Bill No.57 of 1974) Thiru M. Surendran.
2. The Tamil Nadu consumers' Protection Bill, 1974 (L.A. Bill No.58 of 1974) Dr.H.V. Hande.
3. The Tamil Nadu Agriculturists and Agricultural Labourers Debts Adjustment Bill, 1974 (L.A. Bill No.59 of 1974) Thiru N.K. Palanisamy.

X. RESOLUTIONS

PRIVATE MEMBERS' RESOLUTIONS

1. On the 19th December 1974, the discussion on the following resolution moved by Thiru K.T.K. Tangamani and party discussed on 22nd November 1973 and 30th January 1974 was resumed:

"That this House recommends to the Government to take suitable steps to fix the prices of the essential commodities under the Essential Commodities Act".

As the mover of the resolution was not present in his seat, the resolution deemed to have been withdrawn.

2. On the 21st December 1974, the following resolution was moved by Thiru N.K. Palanisamy. The resolution was discussed, put to vote and declared lost:-

"This House recommends to the Government to take over the whole-sale trade of all the essential commodities like rice, coarse grains, cement, sugar, and kerosene, other edible oils manure and pesticides by procuring marketable surplus and by distributing the same by opening fair price shops for every thousand people in the State".

XI. GOVERNMENT MOTIONS

1. On the 12th December 1974. Hon.Dr. V.R. Nedunchezhiyan, Minister for Education and Tourism, moved that the Question Hour be suspended for that day. The motion was put and carried.

2. On the same day, Hon.Dr.V.R.Nedunchezhiyan, Minister for Education and Tourism moved for the suspension of the rule 23 of the Tamil Nadu Legislative Assembly rules to enable the House to transact Government business. The motion was put and carried.

3. On the 17th December 1974, Hon. Thiru N.V. Natarajan, Minister for Backward Classes moved that the Question Hour be suspended. The motion was put and carried.

4. On the 21st December 1974, Hon. Dr.V.R. Nedunchezhiyan, Minister for Education and Tourism moved that the business of Private members included in the Agenda for 19th December 1974 and not taken on that day, be taken up on 21st December 1974. The motion was agreed to unanimously.

5. On 14th December, 1974, Hon. Thiru Si.Pa. Aditanar, Minister for Agriculture moved the following motions and they were put and carried.

(1) "That, in pursuance of clause (h) under the heading 'Class II. Other Members of sub-section (2) of Section 18 of the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act 8 of 1971), this Assembly do proceed on a date to be fixed by the Hon. Speaker, to elect one member to the Board of Management of the Tamil Nadu Agricultural University to up the vacancy caused by the expiry of the term of office of Thiru Kovai Chezhiyan, M.L.A.,

"Whereas the following members:-

(1) Thiru N. Rajangam, M.L.A., Honourable Minister for Harijan Welfare,

(2) Thiru N. Kittappa, M.L.A.,

(3) Thiru A.K..Subbiah, M.L.A., were elected by the Legislative Assembly under clause (f) of sub-section (2) of section 8 of the Tamil Nadu Land Improvement Schemes Act, 1959 (Tamil Nadu Act 31 of 1959), as member of the Tamil Nadu Land Improvement Board to fill the vacancies in the office of the members of the Board reconstituted by the Government in their Order Ms.No.2766, Agriculture, dated the 16th October 1971;

And whereas the term of office of the members referred to in clause (f) of sub-section (2) of the said section expired on the 15th October, 1974.

Now, therefore, in pursuance of clause (f) of sub-section (2) of section 8 of the Tamil Nadu Land Improvement Schemes Act, 1959 (Tamil Nadu Act 31 of 1959), this House do proceed on a date to be fixed by the Hon Speaker, to elect three members of the Legislative Assembly to be the members of the said Board."

On the 21st December, 1974, the Hon. Speaker announced that the following members were duly elected :-

1. Board of Management of the Tamil Nadu Agricultural University:-
Thiru T.O. Periaswamy.

2. Tamil Nadu Land Improvement Board:-

(1)Thiru G. Ramaswamy.

(2) Thiru N. Somasundaram.

(3) Thirumathi Jothi Venkatachellum.

XII. NO-CONFIDENCE MOTION AND MOTION DISAPPROVING THE POLICY OF THE MINISTRY

On the 13th December 1974, the Hon.Speaker read out following motions (i) expressing want of confidence in the Ministry given notice of by Thiru Kovai Chezhiyan and (ii) disapproving the policy of the government given notice of by Thiru A. Subramanian and requested the members who were in favour of leave being granted to raise in their places:

(1) "This House express it want of Confidence in the Council of Ministers headed by Hon. Dr.M. Karunanidhi."

(2) "That this House disapproves the policy of the Ministry headed by Hon. Dr. M. Karunanidhi, Chief Minister in record to procurement of foodgrains and their proper distribution to the people in sufficient quantities and in regard to maintaining the prices of articles of daily consumption at levels which a common man can easily reach."

As more than 24 members stood upon in favour of the motions, Hon. Speaker announced that leave had been granted. The members concerned moved the motions on the same day. The general discussion on the above motions took place on 13th, 14th, 16th, 17th, and 18th December 1974.

Thirty one members besides the Hon. Chief Minister took part in the discussion. On the 18th December 1974, the motions were deemed to have been withdrawn as the movers of the motions were not present in their seats.

XIII. PRIVILEGE MATTER

On the 20th December 1974, Hon. Speaker referred to the Committee of Privileges for examination and report; the matter of privilege given notice of by Thiru Kovai Chezhiyan against Abdul Salam of Arakandanallur casting reflection upon the Chairman and Members of the Committee on Estimates in his Lawyers' notice issued to the Editor of Makkal Kural.

XIV. PRESENTATION OF THE REPORTS

The following reports were presented to the House on the dates noted against each:-

1. Report of the Committee on Estimates on the action taken by the Government on the recommendations of the Committee contained in the reports on (1) Harijan Welfare Department and (2) Tamil Nadu Industrial Development Corporation-21st December 1974.

2. Report of the Joint Select Committee on the Tamil Nadu Societies Registration Bill, 1972 (L.A.Bill No.53 of 1972)-23rd December 1974.

3. Reports of the Committee on Privileges on the following cases 23rd December 1974.

(1) Case against certain Opposition Members who staged walkout before the Governors' Address on 2nd February 1973

(2) Case against Dr. H.V. Hande, M.L.A., and the Editor, Publisher and Printer of the Tamil Daily "Thennagam" ; and

(3) Case against Dr. H.V. Hande, M.L.A., for his conduct in the Assembly on 21st November 1973.

XV. RETURN OF ASSETS

The Return of Assets of two Hon. Ministers and three member as on 31st March 1973 and of six Hon. Ministers and twenty four members as on the 31st March 1974 were placed on the Table of the House on 23rd December 1974.

XVI. PAPERS PLACED ON THE TABLE OF THE HOUSE

Two hundred and fifty-nine papers were placed on the Table of the House the details of which are given below:-

A. Statutory Rules and Orders	163
B. Reports, Notification and other papers	96
Total	<u>259</u>

M. SHANMUGASUBRAMANIAM
Secretary